

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV: (Special Bench)**

20. IA(IBC)(LIQ.)/08(MB)2024
IN
C.P. (IB)/05(MB)2020

CORAM:

SHRISANJIV DUTT
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **09.07.2024**

Name of the Party: Jc Flowers Asset Reconstruction Pvt. Ltd
Vs
Tulip Hotels Private Limited

Section 7, 33(1) (b) (i) to (iii) r/w, 33(3) of Insolvency and Bankruptcy Code,
2016

ORDER

1. Adv. Grishma Dalvi a/w. Kushal Boolchandani i/b Indus Law for the Applicant/Financial Creditor present through virtual mode. Adv. Raghav Anand (suspended management of Corporate Debtor) for the Respondents/Corporate Debtor through virtual mode.
2. Post this matter on **06.08.2024** for further consideration.

Sd/-

SANJIV DUTT
Member (Technical)
(FRK)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)